

**Central Administrative Tribunal
Ernakulam Bench**

CP(C)/180/00062/2018
in OA/735/2016

Monday, this the 16th day of July, 2018.

CORAM

**Hon'ble Mr.E.K.Bharat Bhushan, Administrative Member
Hon'ble Mr.Ashish Kalia, Judicial Member**

B.Vasanthiamma, aged 62 years
W/o Late C.Sasidharan Pillai
Nediyattu Vadakkathil House
Koikkal Muri, East Kallada P.O.
Kollam District, Kerala-691 502.

Petitioner

(By Advocate: Mr.Martin G.Thottan)

versus

Sri R.K.Kulshrestha
General Manager
Southern Railway
Park Town P.O.
Chennai-3.

Respondent

(By Advocate: Mr.V.A.Shaji, ACGSC)

This Contempt Petition (Civil) having been taken up on 16th July, 2018, the Tribunal delivered the following order on the same day:

O R D E R (oral)

By E.K.Bharat Bhushan, Administrative Member

Mr.V.A.Shaji, Standing Counsel for Railways, submitted a communication received from APO, Southern Railway enclosing a copy of the PPO and a direction to the bank to pay a sum of Rs.11,36,789/- to the petitioner. This is confirmed by Mr. Martin G.Thottan, learned counsel for the petitioner, as full compliance. Hence the CP(C) is closed and notice discharged.

(Ashish Kalia)
Judicial Member
aa.

(E.K.Bharat Bhushan)
Administrative Member

Annexure appended by the petitioner

Annexure P1: Copy of the order dated 31.8.2017 in OA No.735 of 2016 passed by this Tribunal.